

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 108

CP(IB) No. 244/Chd/Pb/2022  
(Admitted)

**IN THE MATTER OF:**

Vikramjit Singh Kochar(PG)  
Kochar Overseas Pvt. Ltd.

...Petitioner

**Under Section:** 94, IBC 2016

**Order delivered on 30.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : None

For the RP : Mr. Biswa Ranjan Chatterjee, RP in person

**ORDER**

Compliance affidavit has been filed by the RP vide Diary No. 01917/6 dated 29.04.2024. The same is taken on record. It is observed that the main Creditor i.e. Punjab National Bank has not been served through speed post/ registered post, so the RP is directed to serve the concerned Branch Manager through speed post/ registered post and file affidavit of service within one week. If the creditor is served, the bank is directed to file objections to the report under Section 106 of the Code within one week with a copy in advance to the counsel opposite. Response thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 01.07.2024.

-sd-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM